

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

**Excise Appeal No.11213 of 2018**

(Arising out of OIA-VAD-EXCUS-002-APP-755-2017-18 dated 27/12/2017 passed by  
Commissioner ( Appeals ) Commissioner of Central Excise, Customs and Service Tax-  
VADODARA-I

**Piramal Glass Ltd**

Gajera Road, Ucchad Village, Jambusar,  
BHARUCH, GUJARAT

**.....Appellant**

*VERSUS*

**C.C.E. & S.T.-Vadodara-ii**

1st Floor... Room No.101,  
New Central Excise Building,  
Vadodara, Gujarat  
390023

**.....Respondent**

**APPEARANCE:**

None Appeared for the Appellant

Sh. Sanjiv Kinker ,Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR  
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

**Final Order No. A/ 11866 /2021**

DATE OF HEARING/ DECISION : 30.04.2021

**RAMESH NAIR**

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution Scheme), 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)  
MEMBER (JUDICIAL)**

**(RAJU)  
MEMBER (TECHNICAL)**